

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/CRIMINAL MISC. APPLICATION NO. 18834 of 2020

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CHIRAG DIPAKBHAI SULEKHA
Versus
STATE OF GUJARAT

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Appearance:

MR P P MAJMUDAR(5284) for the Applicant(s) No. 1
MS MOXA THAKKAR, APP (2) for the Respondent(s) No. 1

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CORAM: **HONOURABLE DR. JUSTICE A. P. THAKER**

Date : 11/12/2020

ORAL ORDER

Heard Mr.Majmudar, learned advocate for the applicant and Ms.Thakkar, learned APP for the respondent State through video conferencing.

Learned advocate Mr.R.N.Singh appears and states that he has instruction to appear on behalf of original complainant and he will file his Vakalatnama as well as affidavit in reply on behalf of his client. Registry to accept the Vakalatnama of Mr.Singh and affidavit that may be produced by learned advocate and put it on record.

RULE returnable on 17.12.2020. Learned APP and learned advocate for the original complainant waives service on behalf of the respective respondents.

RS MALEK/ VARSHA DESAI

WEB COPY

(DR. A. P. THAKER, J)